

COURT – I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 157 OF 2017

Dated: 3rd July, 2017

Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

NTPC Ltd.

...Appellant(s)

Vs.

Uttar Pradesh Power Corporation Ltd. & Anr.

...Respondent(s)

Counsel for Appellant(s) : Mr. M.G.Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya

Counsel for Respondent(s) : Mr. Manoj Kr. Sharma for
Mr. Pradeep Misra for R.1

ORDER

Learned counsel for the respondent No.1 seeks four weeks time to file reply. He may file the same on or before 08.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.08.2017 after serving copy on the other side.

List the matter on **05.09.2017**. In the meantime, pleadings be completed.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/hks